

Sanction of special pay to the Judicial Officers in Delhi

1466. SHRIMATI LEELA DAMODARA MENON: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of posts in the DANI Civil Service which carry special pay;

(b) the number of posts in the Delhi Higher Judicial Service and the Delhi Judicial Service which carry special pay; and

(c) whether Government propose to give special pay to the Judicial Officers in Delhi; if not, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) 62 (Sixty-two).

(b) Nil.

(c) It has been reported by the Delhi Administration that they have not received any specific proposal in this behalf.

Appointment of employees on an ad-hoc basis

1467. SHRI Ng. TOMPOK SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of employees are working on an ad-hoc basis in the Department of Company Affairs;

(b) if so, what is the number of such employees and since when they are working on an ad-hoc basis;

(c) whether it is a fact that due to ad-hoc appointments no posts are being reported to the Ministry of Home Affairs/U.P.S.C.; and

(d) whether it is also a fact that no Communal Rosters are being maintained in the Department showing

reservations for the Scheduled Castes and the Scheduled Tribes; if so, what action is proposed to be taken in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b) There are at present 108 ad hoc appointments in the Department of Company Affairs, excluding ad hoc appointments as may have been made in Group 'C' and Group 'D' posts in the field offices of Regional Directors, Registrars of Companies and Official Liquidators for which information is not readily available. Periods for which these ad hoc appointments have subsisted are as follows:—

Period	Number of ad hoc appointments
5 years and more	14
4 to 5 years	3
3 to 4 years	14
2 to 3 years	9
1 to 2 years	31
Less than one year	37
	108

The question of ad hoc appointments is to be viewed in the context that each ad-hoc appointment in a higher grade results in several ad-hoc appointment in chair reaction in lower grades. The main reasons for these ad hoc appointments are:—

(i) Non-posting of regular officers against posts encadred in Indian Economic Service/Indian Statistical Service by Department of Personnel and Administrative Reforms due to non-availability of such officers.

(ii) Unanticipated vacancies occurring frequently due to selection of officers from lower grades of Central Company Law Service as direct recruits in higher grades.

(iii) Considerable time-lag between reporting of vacancies and receipt of recommendations from Union Public Service Commission/Department of Personnel and Administrative Reforms/Staff Selection Commission and further time taken in completion of formalities, e.g. verification of character and antecedents, medical examination etc., before a recommended person actually joins.

(c) Regular vacancies are reported to the Union Public Service Commission/Department of Personnel and Administrative Reforms/Staff Selection Commission. Ad hoc appointments are continued with the approval of these authorities, as and when necessary.

(d) Communal Rosters showing vacancies reserved for Scheduled Castes and Scheduled Tribes have been maintained in the Department, except in a small attached office which has reported that it did not maintain the Rosters earlier as only one vacancy was filled recently through Staff Selection Commission and it has started maintaining the Rosters now.

Train service between Jammu Tawi and Pune

1468. SHRI Ng. TOMPOK SINGH: Will the Minister of RAILWAYS be pleased to state whether it is a fact that another Express train between Jammu Tawi and Pune is being introduced; if so by when and what will be its route?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): There is no direct train between Jammu Tawi and Pune at present. A direct train between Jammu Tawi and Pune is proposed to

be introduced shortly by way of extension of 59/60 Jammu Tawi-New Delhi Srinagar Express to and from Pune via Jhansi, Bhusaval, Manmad and Daund.

Fertiliser plants based on Bombay-High gas

1469. SHRI BIR CHANDRA DEB BURMAN:

SHRI YOGENDRA SHARMA:

SHRI INDRADEEP SINHA:

SHRI BHUPESH GUPTA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the proposed four fertiliser plants based on Bombay-High gas, are being erected on a turn-key basis by some foreign concerns without involving the P & D Division of the FCI;

(b) whether Government have received any representation that the P & D Division of FCI be allowed to play the key role in setting up these four fertiliser plants; and

(c) if so, what action Government have taken or propose to take in the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) No, Sir. Foreign engineering consultants are proposed to be engaged only for the supply process know-how, basic engineering, erection, design data and supervisory services for engineering, erection, construction, commissioning etc. will be done by Fertilizer (Planning and Development) India Limited. It is expected that with the process know-how and basic design data that would be acquired and the experience gained, Fertilizer (Planning and Development) India Ltd., would be in a position to offer these services in setting up similar plants in the future.

(b) No, Sir.

(c) Does not arise.